

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 803 of 2010

Anis Ansari & Anr.

..... **Appellants**

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellants

: None

For the State

: Mr. Shailesh Kr. Sinha, APP

06/Dated: 26/03/2021

After recess, when the matter is called out, nobody appears on behalf of the appellant. However, learned counsel for the State Mr. Shailesh Kumar Sinha is present.

With a view to give one more chance to the learned counsel for the appellants and due to paucity of time, put up this case in seriatim after Holi holidays.

(Ratnaker Bhengra, J.)

Madhav/-